

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-504**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 29.07.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi Sinha

For the Respondent : Mr. Abhijeet Sinha, Advocate along with Ishan Dewan, Lokesh Malik and Aditya Shukla Advocates

**ORDER**

Heard the submissions made by the Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor prayed for grant of a weeks' time to place an affidavit on record containing a proposal to show alternative premises/quality units to Section 7 Applicants (Home Buyers). Time prayed for is granted and an opportunity is afforded to the Ld. Counsel for the Petitioner (Section 7 Applicants) for filing their response, if any, in the matter. List the matter on **25.08.2022**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Md Saddam

Sd/-

**(P.S.N. PRASAD)**  
**MEMBER (J)**